

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:387

ANSWERED ON:14.03.2012

KUDANKULAM NUCLEAR POWER PLANT

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Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Government has taken note of the opposition in completion of the Kudankulam nuclear power plant in Tamil Nadu and if so, the details thereof;
- (b) whether some Non-Governmental Organisations (NGOs) have allegedly used funds received from foreign agencies for opposing the setting up of the plant;
- (c) if so, the details of such funding agencies and NGOs;
- (d) the corrective action taken/proposed to be taken by the Government against these funding agencies and NGOs;
- (e) the current status of Kudankulam nuclear power plant; and
- (f) the time by which the plant is likely to be made operational and the power generated?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) Yes, Sir. The Fukushima incident in Japan in March 2011 and emergency response drill in August 2011 created apprehensions in a section of local people about safety aspects of the project. This resulted in agitation and halt of work. Pursuant to multi pronged outreach programmes by Department of Atomic Energy (DAE) and Nuclear Power Corporation of India Limited (NPCIL), the resumption of work is expected soon.
- (b) Preliminary reports indicate receipt of funds originating from foreign NGOs through certain Indian NGOs to oppose the nuclear power plants.
- (c) As the investigations are in progress, it is not possible to furnish the details at this stage.
- (d) The Government monitors the receipts and utilizations of foreign contributions by any "person" in the country through the Foreign Contribution (Regulation) Act 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act. Besides FCRA 2010 and FCRR 2011, various laws of the land such as Unlawful Activities (Prevention) Act, Prevention of Money Laundering Act, Indian Penal Code and State Local Laws form the legal structure for regulating the activities of the NGOs in India.
- (e) A cumulative physical progress of 99.2% in Unit-1 and 94.6% in Unit-2 with an overall progress of 97.4% has been achieved in the Kudankulam project.
- (f) All efforts are being made by the Central Government to resolve the impasse in consultation with the State Government. The revised schedule of operationalisation of Kudankulam units can be worked out only after normalization of the situation and resumption of work.